

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for URTDSM System (Control Center Equipment, PMUs and associated equipment) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I-Unified Real Time Dynamic State Measurement (URTDSM)
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Tamil Nadu Generation and Distribution Corporation & 17 Ors.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K Jain, PGCIL
Shri Anshul Garg, PGCIL
Shri Mitali Samant, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for approval of transmission tariff for Asset-1 PHASE-I "Unified Real Time Dynamic State Measurement (URTDSM)" for SRLDC and SLDCs of Southern Region. He submitted that the instant project has come up with PSDF grant of ₹262.24 crore (70% of Project cost of ₹37463 crore) from Ministry of Power. The scheduled COD of the asset was 12.4.2016 and the asset was put under commercial operation on 28.9.2018. There is time over-run of 29 months and 15 days. He submitted that the time over-run was due to various reasons, like wide area covering 428 transmission lines and 73 sub-stations, non-availability of labour, space constraint, non-availability of basic infrastructure, etc.



The reasons for time over-run have been submitted in the petition. He submitted that there is no cost over-run as the approved cost for the instant asset is ₹8327.19 and the estimated completion cost is ₹5559.49. He requested to allow tariff as prayed in the petition.

2. The Commission directed the petitioner to provide the following information on affidavit by 30.3.2020 with advance copy of the same to the respondents:-

(i) Copy of project proposal of the petitioner for funding from PSDF (Project proposal Number-PSDF/PGCIL-01/July-14/001) and Copy of NLDC Letter No. NLDC-PSDF/General/2014-15/104/09-05 dated 29.9.2014 to the petitioner as mentioned in the Ministry of Power's letter no. 10/1/2014-OM dated 31.12.2014 conveying the sanction of grant from PSDF.

(ii) Tariff Form-6, Form-7A, Form-9C and Form-15.

(iii) Reasons for time over-run with supporting documents in the following format:-

Activity	Period of activity				Time over-run in days	Reason(s) for time over-run
	Planned		Achieved			
	From	To	From	To		
LOA						
Supplies						
Installation						
SAT						
Delay due to release of IEEE standard						
Non-availability of competent labs for testing of PMUs						
Delay due to shut down						
Delay due to change of sub-station location						
Delay in permission by AP Transco for installation of PMU						
Delay due to shifting of equipment to Gunadala SLDC						
Testing and COD						
Any other Activities for time over-run , if any						



- (iv) Chronology of events, coordination documents made with constituents (State sector control centres/Central sector control centres/SLDCs) to provide space/basic civil structure/fronts, etc.
- (v) The mail or letter/relevant document which the petitioner wrote to GMR Vemagiri regarding permission for installation of PMU and also the mail or letter/relevant document through which the GMR Vemagiri has denied the permission;
- (vi) CEA and CMD Certificate

4. The Commission directed the respondents to file their reply by 6.4.2020 and the petitioner to file its rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

5. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

